

SBI Life Insurance Company Limited

Registration Number: 111 Regulated by IRDAI

POLICY DOCUMENT

SBI Life – CapAssure Gold UIN: 111N091V03

A Non-linked, Non-participating Group Savings Insurance Plan

Registered & Corporate Office: SBI Life Insurance Co. Ltd, Natraj, M.V. Road & Western Express Highway Junction, Andheri (East), Mumbai - 400 069.

Website: www.sbilife.co.in | Email: info@sbilife.co.in | CIN: L99999MH2000PLC129113 Toll Free: 1800 267 9090 (Between 9.00 am & 9.00 pm)

Welcome Letter

Ref No:<<Reference No.>> Date: <<DD/MM/YYYY>>

To

<<Recipient Name & Designation>>
</Master Policy Holder Name>>
<<Address1>>
<<Address2>>
<<Address 3>>
<<City>>
<<State>> - <<Pincode>>

Dear Sir / Madam,

Subject: SBI Life - CapAssure Gold - Master Policy No.: <<XXXXXXXXXXXXXXX>>

Welcome to SBI Life Insurance Company Limited

It gives us great pleasure to inform you that we have issued the SBI Life – CapAssure Gold (UIN: 111N091V03) Master Policy under <<Gratuity/ Leave Encashment/ Superannuation/ Post Retirement Medical Benefit Scheme(PRMBS)/ Other Savings Scheme>>, commencing on <<DD/MM/YYYY>> and covering initial number of <<Count of Initial covered members>> members with benefits as per the scheme rules.

We are pleased to send herewith the Master Policy Document, Premium receipt, List of Members covered in the scheme [Annexure A], List of Ombudsman and Copy of Proposal Form. Please arrange to inform all the members regarding their policy benefits under the above scheme. Kindly acknowledge the receipt of the documents in the enclosed format.

As a valued customer of SBI Life Insurance Company Limited, our Relationship Manager << Relationship Manager Name>> would be available to you to take care of all your queries or write to us at << servicing email ID >>

For any information/ clarification, you can also contact:

- Your SBI Life service branch:
 <<SBI Life servicing branch address>>
- 2. < Intermediary Name and Sourcing Bank Branch Name >

Free Look Option

You can review the terms and conditions of the insurance contract within 30 days from the date of receipt of this master policy document. In case you are not satisfied or disagree with any of the terms and conditions, you have the option to return this master policy stating the reasons for your objection.

Your request for cancellation of the insurance contract under the free look option must reach our SBI Life office within a period of 30 days as mentioned above.

We will refund total premiums paid by you less stamp duty, we will pay you the amount in lump sum. You cannot restore your master policy once you have returned your master policy.

Kindly note:

- To help us secure life insurance cover from the date of joining for << new employees/ members>>, please share with us the details of such << employees/ members>> joining and leaving the <<or>
 group>> along with their << Employee ID / member ID>> latest by << date>> of every month.
- Insurance cover in respect of the << employee/ member>> exiting will be discontinued from the date of leaving the << Organization/ group >> or date of death of the member whichever is earlier.
- For any future transactions (Claims, Member Deletion etc.), we request you to kindly provide the << employee ID/ member ID>> as mentioned in Annexure A.

We assure you of our best services at all times and look forward to an enduring relationship.

Warm Regards,

<<Name of Authorised Signatory & Designation >> << Department Name >>

SBI Life Insurance Company Limited

Encl: As above

Part A

Policy Preamble

Welcome to your *SBI Life - CapAssure Gold* policy and thank you for preferring **SBI Life Insurance Company Limited** to provide you with retirement benefit solutions. The UIN allotted by IRDAI (Regulator) for this product is 111N091V03.

The information you have given in your proposal form, census data of the employees or members, other documents and declarations for evidence of insurability of the employees or members, if any, form part of this contract of insurance with us. Your policy document, comprising this policy schedule along with the policy booklet and any endorsements, is evidence of the contract. You should read these carefully to make sure you are satisfied. Please keep these in a safe place.

Your policy is a platform to meet your funding requirements for your employee retirement benefit schemes both under defined benefit and defined contribution plans. The benefits will be paid to the person(s) entitled as set out in the policy document, on proof to our satisfaction, of such benefits having become payable. This plan is available only for employer-employee groups.

If you require further information, please contact us at info@sbilife.co.in or toll-free number: 1800 267 9090 (9a.m. to 9p.m.).

Intermediary Details		
1.	Type of Intermediary	<< Direct/ Bancassurance/ Broker/ Insurance Advisor/ Corporate Agent >>
2.	Name	<< from the proposal form >>
3.	Code / Branch code	xxxx / xxxx >>
4.	Contact Phone no.	<< STD Code – Contact No. / Mobile No.>>

Ide	Identification		
5.	Master Policy Number	<< as allotted by system >>	
6.	Master Proposal No.	<< from the proposal form >>	
7.	Proposal Date	<< dd/mm/yyyy >>	
8.	Client ID	<< as allotted by system >>	

The Master Policyholder		
9. Name of the master	policyholder	<< Employer / Trustee / Sponsor, as applicable >>

10. Mailing Address	<< Address of the Employer / Trustee / Sponsor, as applicable >>
11. Telephone Number with STD Code	
12. E-Mail ID	<< E-Mail ID of the proposer >>
13. Type of Benefit	<pre><<gratuity benefit="" encashment="" leave="" medical="" post="" retirement="" savings="" scheme="" superannuation="">></gratuity></pre>
14. Nature of Scheme	<< Defined Benefit/Defined Contribution// DC under pin DB// DB underpin DC>>
15. Benefit description as per scheme rules	<< Description as per scheme rules >>
16. Scheme Benefit Payment from (applicable as per nature of scheme)	Death / Disability / Withdrawal / Maturity / Any other Exit Benefit as per scheme rules from: << Only MPA/ only MA/ MPA plus MA>>

Premium Details		
17.	Method of Financing the Scheme	< <contributory non-contributory="">></contributory>
18.	Premium made by	<< MPH/ Member/ both MPH & Members>>
19.	Premium Details for MPA ¹	MPA: < <mph. %="" age,="" based="" etc="" formula="" grade,="" no.="" of="" on="" rs.="" salary,="" years,="">> / <<member: %="" age,="" based="" etc="" formula="" grade,="" no.="" of="" on="" rs.="" salary,="" years,="">></member:></mph.>
20.	Premium Details for MA ¹	MA: < <mph: %="" age,="" based="" etc="" formula="" grade,="" no.="" of="" on="" rs.="" salary,="" years,="">> / <<member: %="" age,="" based="" etc="" formula="" grade,="" no.="" of="" on="" rs.="" salary,="" years,="">></member:></mph:>

¹ Formula, if any, has to be defined in the scheme rules.

The Group		
21. Total number of initial members in the scheme	<< Total initial number of members >>	
22. Entry age of members	Minimum: << Minimum entry age as per scheme rules>> LBD Maximum:<< Maximum entry age as per scheme rules>> LBD	
23. Exit age of members	Minimum: << Minimum exit age as per scheme rules>> Maximum:<< Maximum exit age as per scheme rules>>	
24. Normal Retirement Age of members	<< Normal Retirement Age as per the scheme rules >>	

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25. Sum Assured per member	< <rs. (rupees="" 1000="" one="" only)="" thousand="">></rs.>
26. Date of commencement of policy	<< dd/mm/yyyy >>
27. Annual Renewal Date	<< dd/mm/yyyy >>

Policy Information	
28. Premium amount	Rs. << >>
29. Total basic sum assured (Rs.)	Rs. << >>

Taxes include applicable taxes and/or any other statutory levy/ duty/ surcharge, as notified by the Central and/or State Government from time to time as per the provisions of the prevalent tax laws will be recovered from the policy account as per the applicable tax laws.

Signed for and on behalf of SBI Life Insurance Company Limited,

Authorised Signatory		
Name		
Designation		
Date	Place	

The stamp duty of Rs <<....>> (Rupees.....only) paid vide Letter of Authorization no. <<.....>> dated Issued by Pradhan Mudrank Karyalay

<< Digital Signature >>

(Signature)

Proper Officer

We request you to read this policy schedule along with the policy booklet. If you find any errors, please return your policy document for effecting corrections.

Policy Booklet

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Part B

1 Your Policy Booklet

This is your policy booklet containing the various terms and conditions governing your policy. This policy booklet should be read in conjunction with the policy schedule and other related documents of your policy.

If you find any errors, please return the policy for effecting corrections.

2 Definitions

These definitions apply throughout your policy document.

The definitions are listed alphabetically. Items marked with * alongside are mentioned in your policy schedule.

Expressions	Meanings
1. Age	is the age last birthday i.e. the age is in completed years or as mentioned in the scheme rules.
2. Annual Renewal Date	shall mean the same date at the end of each policy anniversary as the Date of commencement of policy.
3. Date of commencement of policy *	is the start date of the policy.
4. Death benefit	is the amount payable on death of the insured member.
5. Endorsement	is a change in any of the terms of the policy, agreed to or issued by us, in writing.
6. Entry age*	is the age last birthday of the member on the date of commencement of risk
7. Free-look period	is the period during which the master policyholder has an option to return the policy and cancel the contract.
8. Instrument	cheque, demand draft, pay order etc.
9. Master Policyholder *	is the trustee or employer or sponsor as mentioned in the proposal form who is also the group administrator.
10. Master Policyholder Account*	is an individual account where MPH contributes for members.
11. Member*	is the person who satisfies the eligibility conditions of the scheme rules.
12. Member Account*	is an individual account where member contributes for himself
13. Nominee	the person who is named as the nominee as per scheme rules, provided by the employee to the employer (in accordance with Section 39 of Insurance Act, 1938 as amended from time to time).
14. Non-participating	does not have a share in our profits.
15. Our, Us, We *	SBI Life Insurance Company Limited or its successors. We are regulated by the Insurance Regulatory and Development Authority of India (IRDAI). The registration number allotted by the IRDAI is 111.
16. Policy Account Value	is total value of accumulated premiums, net of all applicable charges under the policy, on which the guaranteed minimum non-zero positive interest rate and non-zero positive regular interest rate will be credited and after deducting all withdrawals, payouts made from the Master Policyholder / Member Policy Account

Part B

17. Policy anniversary	is the same date each year during the policy term as the date of commencement.				
177 Toney amin toomy	If the date of commencement is on 29 th of February, the policy anniversary will be taken as the last date of February.				
18. Policy document	includes policy schedule, policy booklet and endorsements, if any.				
19. Policy year	is the period between two consecutive policy anniversaries.				
20. Premium *	is the amount payable by the master policyholder / member, as per the funding valuation report in accordance with the accounting standards governing the measurement of long term employee benefits or as per scheme rules.				
21. Scheme rules	Scheme rules are the set of rules governing the benefit structure, eligibility of membership & other terms of the scheme. The scheme rules will provide the details of benefits such as type and size of benefits, how and when benefits are payable. The scheme rules would be submitted along with the Master Proposal Form				
22. Sum assured*	is the guaranteed amount of Rs. 1000 per member payable on death. It is mandatory for Gratuity, Leave Encashment, Superannuation, Post Retirement Medical Benefit Schemes (PRMBS) & Other Savings schemes.				
23. Surrender	is the voluntary termination of the contract by the master policyholder.				
24. Surrender charge	is the charge applicable on surrender of the policy.				
25. Surrendered Value*	is the Policy Account Value less surrender charges (if any).				
26. You, Your *	are the trustee or employer or sponsor named as the master policyholder.				

3 Abbreviations

PAV	Policy Account Value	
IRDAI	Insurance Regulatory and Development Authority of India	
LBD	Last Birthday	
MA	Member Account	
MPA	Master Policyholder Account	
MPH	Master Policyholder	
Rs.	Indian Rupees	
SV	Surrendered Value	
UIN	Unique Identification Number (allotted by IRDAI for the product)	

These abbreviations bear the meanings assigned to them elsewhere in the policy booklet.

Part C

4 Policy Benefits

Policy benefits contain the following:

4.1 Death Benefit

4.1.1. On death of the member, we will pay the benefits as per the scheme rules *plus* sum assured as per policy schedule

4.2 Disability/Withdrawal/Maturity or any other benefit as defined in Scheme rules.

- 4.2.1. On occurrence of disability/withdrawal/maturity or any other exit as defined in the scheme rules, we will pay benefits as per the scheme rules.
- **4.3** The amount of scheme benefits payable will be limited to the availability of funds in the MPA and / or MA for the respective member as applicable.
- **4.4** Under superannuation schemes, MPH may purchase annuity from us or any one of the insurer with whom the MPH maintains superannuation funds.

5 Payment of Premiums

- You shall pay the premium in accordance with the funding valuation report as per the accounting standards governing the measurement of long term employee benefit guidelines or as per scheme rules.
- 5.2 The minimum premium amount payable during any policy year is INR 5,000 for all schemes.
- 5.3 In case a scheme is overfunded (i.e. in surplus) as per funding valuation report in accordance with the accounting standards governing the measurement of long term employee benefits, or if you are having funds with more than one Insurer, you may not pay the minimum required premium in that policy year. In such cases, the policy will not be considered as lapsed due to discontinuance of the premiums.
- 5.4 In case a scheme is underfunded (i.e. in deficit), you may pay the premium as per the funding valuation report in accordance with the accounting standards governing the measurement of long term employee benefits.
- 5.5 If you are having funds with more than one insurer, you may pay contribution to one or more insurance company. However, total premiums paid to all insurers shall not exceed to that advised by the funding valuation report in accordance with the accounting standards governing the measurement of long term employee benefits. You are required to certify this condition. In such a case, if the premium is not received by us, the policy will not be considered as lapse.
- No Top-up or additional premium is allowed unless required as per the funding valuation report in accordance with the accounting standards governing the measurement of long term employee benefits, to address underfunding of the scheme. The Scheme Trustees would ensure this before contribution to the scheme is paid.
- You can pay premium in any regular frequency (i.e. monthly, quarterly, half-yearly, annually) or as desired by you. No charge is applicable for different modes of payment.

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PART D

6 Non-Forfeiture Benefit

6.1 Surrender

You may surrender your policy during the term of the policy. Such surrenders will be subject to all of the following:

- 6.1.1 You may surrender any time on serving a minimum 30 days notice in writing.
- 6.1.2 The amount payable on surrender will be PAVless surrender charge (if any) as applicable.
- 6.1.3 We may impose Market Value adjustment (MVA) in case of
 - 6.1.3.1 bulk exit where bulk exit is said to occur if the amount to be paid on total exits in any event (e.g. voluntary retirement) exceeds 25% of the total fund value under this Master Policy as at the beginning of the financial year.
 - 6.1.3.2 complete surrender
 - 6.1.3.3 the amount payable on exit in case of either of the above two is in excess of the threshold amount of Rs. 75 Cr.
- 6.1.4 MVA would be applied if market conditions are depressed to the extent stated below. The MVA is applied as a means to protect the interest of the continuing policies from the possible anti-selective behavior of the exiting policies.
 - 6.1.4.1 As on the date of surrender, the benchmark 10 year G-Sec rate is 100 bps higher than its quarterly average over the last 1 year. OR
 - 6.1.4.2 As on the date of surrender, the Nifty equity index is 25% lower than its quarterly average over the last 1 year.
- 6.1.5 The company would apply an MVA equivalent to the ratio of the current market value of the underlying fund to its current account value.
- 6.1.6 Alternatively, you could opt to take the full surrender value without application of MVA by agreeing to defer the surrender payment to four equal quarterly installments over the next one year. The company would then not impose any MVA penalty. The remaining fund after payment of the quarterly installments will continue to be invested during this period.
- 6.1.7 In all other circumstances, we would pay surrender value in full and as lump sum.

7 Mid-joiners or Mid-leavers

7.1 You have to provide the data for mid-joiners and mid-leavers in the format we request, at the beginning of every calendar month.

8 Provision of Information

- 8.1 We will issue a statement of policy account to the policyholders once in a year
- 8.2 The statement will provide details of the opening balance, premium received, deduction towards charges, minimum interest rate earned, non-zero positive regular interest earned, withdrawals and claim payments debited and closing balance.

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9 Claims

9.1 Intimation of claim

- 9.1.1. You may intimate the claim to us within 180 days.
- 9.1.2. You may inform us of any instance of death, disability, withdrawal, maturity or any other exit as allowed by the scheme rules, of a member covered under this policy.
- 9.1.3. However, without prejudice, in case of delay in intimation or submission of claim documents beyond the stipulated period in the policy document or in the Statutes, We, at our sole discretion, may condone such delay and examine the admissibility or otherwise of the claim, if such delay is proved to be for reasons beyond the control of the nominee/claimant.
- 9.1.4. You should intimate the claims to the following address:

SBI Life Insurance Company Limited Group Operations Department 7th Level (D Wing) & 8th Level, Seawoods Grand Central, Tower 2, Plot No. R-1, Sector 40, Seawoods, Nerul Node, Navi Mumbai - 400 706 Dist. Thane, Maharashtra

Telephone: +91 - 22 - 6645 6000 Facsimile: +91 - 22 - 6645 6653 Email: claims@sbilife.co.in

9.2 Filing of a claim

- 9.2.1. We will require the following documents to process the claims:
 - 9.2.1.1. Death Certificate, in case of death claim
 - 9.2.1.2. Certificate of proof of any other exit defined in the scheme rules
 - 9.2.1.3. Claimant's statement and claim application forms in prescribed formats
 - 9.2.1.4. Duly filled declaration form signed by you
 - 9.2.1.5. Any additional documents if asked by us

9.3 Payment of claim

- 9.3.1. We will pay the policy benefit as per scheme rules.
- 9.3.2. We will pay the claim only if there are enough funds in the MPA to pay the claim.

9.4 To whom payable

9.4.1. We may pay the claim in the name of member, nominee or beneficiary as a case may be and we may make the payment through you for administrative convenience or through any other electronic mode of payment to the specific bank account of the insured or his/her nominee/beneficiary or legal heir.

10 Termination

10.1 Discontinuation of insurance cover

- 10.1.1. If the balance in PA is not sufficient to recover mortality charge, than insurance cover will terminate.
- 10.1.2. The insurance cover will recommence once balance in policy account is sufficient to recover mortality charges.

10.2 Termination of life cover

10.2.1. Life cover in respect of any member will terminate on the earliest of the following:

10.2.1.1.	The normal retirement age / exit age of the member as per scheme rules			
10.2.1.2.	The date of cessation of employment / membership as per scheme rules			
10.2.1.3.	The date on which the member attains the maximum maturity age / cover			
	ceasing age as per scheme rules			
10.2.1.4.	The date of death of the member			
10.2.1.5.	The date the master policy is terminated			
10.2.1.6.	The date on which the master policy surrender payout is made.			
10.2.1.7.	The policy account value is not sufficient to recover mortality charges			

10.3 Termination of your policy

- 10.3.1. Your policy will terminate on the following:
 - 10.3.1.1. on the date of receipt of surrender request.
 - 10.3.1.2. 180 days after the balance of in the master policy becomes zero.

PARTE

11 Account Types

- 11.1 Each master policyholder/ member will have a separate policy account, according to the nature of the scheme. The policy account will be credited with the premiums paid, net of all applicable charges under the policy, on which the guaranteed minimum non-zero positive interest rate and the non-zero positive regular interest rate as stated below (Section 12) will be credited. All withdrawals, payouts etc. made will also be deducted from the policy account
- 11.2 In case of defined contribution schemes, we will maintain two types of accounts for your member wise premiums.
- **11.3** Master Policyholder Account (MPA):
 - 11.3.1. This is an individual account maintained separately for each master policyholder.
 - 11.3.2. We will accumulate your premiums towards members under respective MPA. You may pay premiums as you desire.
 - 11.3.3. We will pay investments returns earned to respective MPA.
 - 11.3.4. In case of claim, you need to clearly define the benefit payment rules for payment of policy account value under MPA. This needs to be mentioned in the policy schedule.
- **11.4** Member Account (MA):
 - 11.4.1. This is an individual account maintained separately for each member.
 - 11.4.2. We will accumulate each member's premium under the respective MA. Members may pay premiums as desired.
 - 11.4.3. We will pay investments returns earned to the respective MA.
 - 11.4.4. In case of claim, you need to clearly define the benefit payment rules for payment of policy account value under MA. This needs to be mentioned in the policy schedule.

12 Investment Returns

- 12.1 Your funds will be invested as stipulated by IRDAI.
- 12.2 The fund will be invested as per section 27 and 27A of the Insurance Act, 1938. The assets backing this product shall be kept segregated and the policy account value under this product.. The valuation of assents shall be in accordance with IRDAI (Assets, Liability and Solvency Margin of Life Insurance Business) Regulations, 2016 and other relevant Regulations
- 12.3 Interest on the policy account shall be credited as follows:
 - 12.3.1. **Guaranteed Interest Rate:** A minimum non-zero positive interest rate for the product which will be the guaranteed for the whole term of the policy. The interest rate is 0.1% per annum.
 - 12.3.2. **Regular Interest Rate:** In addition to the above, a non-zero positive regular interest rate will be declared annually by the company at the end of each financial year.
 - 12.3.3. Principle to arrive at the non-zero positive regular interest rates
 - 12.3.3.1. The crediting rate and expenses / margins shall be in accordance with the board approved policy of the company.

- 12.3.3.2. The final crediting rate will be derived as a combination of current year's net earned return, last year's declared rate and long term target rate. The appropriate expenses/margins will be used while determining the current year's net earned return and long term target rate.
- 12.3.3.3. The interest rate for each financial year will be smoothed over the years and consistent with the last year's declared rate as well as long term target return.
- 12.3.3.4. The objective for deriving the crediting rate is to target the earnings of the current year but moderated or smoothed by the long term rate of return and last year's declared rate.
- 12.3.3.5. The smoothing of the return is based on the interplay of the above three components.
- 12.3.3.6. The non-zero positive regular interest rates for the policies will be declared based on the respective fund sizes. The difference in interest rates for various slabs would be based on the weightage of the fund in the respective slab of the whole fund under the portfolio.
- 12.3.4. Both the above interest rates (12.3.1 & 12.3.2) will apply on the policy account balance every day on a pro-rated basis to determine the total investment income accruing to the policy account for the financial year. The interest accrued will be credited at the end of every financial year, and will form a part of the principal at the beginning of the next financial year.
- 12.3.5. Interim interest rate which shall be declared for exits during the financial year for which regular interest rate is not yet declared. The interim interest rate for this product shall be in accordance with the board approved policy of the company.

13 Charges

13.1 Surrender charges: The surrender charge under the policy will be nill for all the policy years

13.2 Mortality Charges

- 13.2.1. Mortality charges along with applicable taxes will be deducted from the policy account on the first day of each policy month at the rate of Rs. 1 per annum per member for all schemes.
- 13.2.2. Applicable taxes and/or any other statutory levy/duty/surcharge, at the rate notified by the State Government or Central Government of India from time to time, will be applicable on the mortality charge as per the applicable tax laws.

13.3 New services and revision of charges

- 13.3.1. We may introduce new services and the corresponding charges, subject to prior approval by IRDAI.
- 13.3.2. We will notify the new services, charges and change in charges for existing services through our website.

PART F

14 General Terms

14.1 Suicide Exclusion

14.1.1. Suicide exclusion is not applicable.

14.2 Free-look period

- 14.2.1. You have 30 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection.
- 14.2.2. The amount refunded will be = Total Premiums given by you less stamp duty paid
- 14.2.3. You cannot restore your policy once you have returned your policy.
- 14.2.4. We will pay you the amount in lump sum.

14.3 Policy loan

14.3.1. Your policy will not be eligible for any loans.

14.4 Nomination

- 14.4.1. The nominee/s shall be a person/s nominated by the member of the Group in accordance with the provision of section (39) of the Insurance Act 1938 to receive the residual benefits, if any, under this product in the event of his/her death.
 - [A leaflet containing the simplified version of the provisions of Section 39 is enclosed as Annexure I for reference.]
- 14.4.2. You have to maintain the details of nomination.
- 14.4.3. We do not express any opinion on the validity or accept any responsibility in respect of any nomination you make.

14.5 Assignment

14.5.1. Assignment is not allowed under this master policy.

14.6 Non-disclosure

- 14.6.1. We have issued your master policy based on the statements in your proposal form, scheme rules and any other documents that are submitted to us.
- 14.6.2. If we find that any of this information is inaccurate or false or you have withheld any material information, or in case of fraud, we will have a right to repudiate all the claims under your policy and / or cancel your policy as applicable subject to the provisions of section 45 of the Insurance, 1938 as amended from time to time. We will not pay sum assured on death and we shall return the policy account value.
- 14.6.3. If we repudiate an insurance death claim under your policy and / or cancel your policy on the grounds of fraud, the mortality charge received under your policy would be forfeited and we shall not entertain any claim under your policy.
- 14.6.4. If we repudiate an insurance death claim under your policy and / or cancel your policy on any grounds other than fraud, we may pay such amounts as are payable under the policy subject to the provisions of Section 45 of the Insurance Act 1938, as amended from time to time.

[A leaflet containing the simplified version of the provisions of Section 45 is enclosed as Annexure II for reference.]

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Part F

14.7 Participation in profits

14.7.1. Your policy does not participate in our profits.

14.8 **Taxation**

- 14.8.1. You are liable to pay the Applicable Taxes and/or any other statutory levy/duty/surcharge on all the applicable charges as per the product feature, at the rate notified by the State Government or Central Government of India from time to time, as per the applicable tax laws.
- 14.8.2. You are eligible for Income Tax benefits/exemptions as per the applicable income tax laws in India, which are subject to change from time to time. Please consult your tax advisor for details.

14.9 **Date formats**

14.9.1. Unless otherwise stated, all dates described and used in the policy schedule are in dd/mm/yyyy format.

14.10 **Electronic transactions**

14.10.1. We shall accept premiums and pay benefits through any approved mode including electronic transfer.

14.11 **Notices**

- 14.11.1. We will communicate to you in writing and deliver the correspondence by hand, post, facsimile, email or any other approved mode.
- 14.11.2. We will send correspondence to the address you have provided in the proposal form or to the changed address.
- 14.11.3. You should also communicate in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.
- 14.11.4. All your correspondence should be addressed to:

Head Client Relationship SBI Life Insurance Company Limited, Central Processing Centre. 7th Level (D Wing) & 8th Level, Seawoods Grand Central, Tower 2, Plot No. R-1, Sector 40, Seawoods, Nerul Node, Navi Mumbai - 400 706 Dist. Thane, Maharashtra

Telephone No: 022-6645 6785

Email: GroupOps@sbilife.co.in

14.11.5. It is important that you keep us informed of change in your communication address, if any.

PART G

15 Complaints

15.1 Grievance redressal procedure

- 15.1.1. In case the Policyholder has any query or complaint/grievance, he/she may approach the Company's Servicing Branch, as stated in the First Premium Receipt issued to the Policyholder or the nearest SBI Life Office.
- 15.1.2. You can also call us on our toll-free number: 1800 267 9090 (9a.m. to 9p.m.).
- 15.1.3.In case the Policyholder is not satisfied with the decision of the above office, or has not received any response within 10 business days, he/she may contact the following official for resolution:

Head Client Relationship SBI Life Insurance Company Limited, Central Processing Centre, 7th Level (D Wing) & 8th Level, Seawoods Grand Central, Tower 2, Plot No. R-1, Sector 40, Seawoods, Nerul Node, Navi Mumbai - 400 706 Dist. Thane, Maharashtra Telephone No: 022-6645 6785

Email Id: info@sbilife.co.in

- 15.1.4. In case you are not satisfied with our decision, and the issue pertains to Rule 13 of Insurance Ombudsman Rules, 2017, you may approach the Insurance Ombudsman. You can lodge the complaint with the Ombudsman as per provision 13 of the said rules. The relevant provisions have been mentioned in the section 'Relevant Statutes'.
- 15.1.5. The Central Government has established an office of the Insurance Ombudsman for redressal of grievance or complaint with respect to Life Insurance Policies. The addresses of the Insurance Ombudsman and the Insurance Ombudsman Rules, 2017, are, available on the website of IRDAI, http://www.irdai.gov.in and in our website http://www.sbilife.co.in . . The address of the ombudsman at Mumbai is:

Office of the Insurance Ombudsman 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santa Cruz (W), Mumbai – 400 054.

Tel.: 022 - 26106552 / 26106960

Fax: 022 - 26106052

Email: bimalokpal.mumbai@ecoi.co.in

- 15.1.6. The complaint to the Ombudsman should be made in writing, duly signed by the complainant or by his legal heirs, with full details of the complaint and the contact information of complainant.
- 15.1.7. The list of addresses of insurance ombudsman has been enclosed along with this document.

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15.1.8. If you are not satisfied with the response or do not receive a response from us within 15 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India (IRDAI) on the following contact details:

IRDAI Grievance Call Centre (IGCC) **TOLL FREE NO: 155255 / 1800 4254 732** or alternatively you may send an email on complaints@irda.gov.in

You can also register your complaint online at http://igms.irda.gov.in/ Address for communication for complaints by paper:

Consumer Affairs Department, Insurance Regulatory and Development Authority of India, SY No 115/1, Financial district, Nanakramguda, Gachibowli, Hyderabad – 500032

16 Relevant Statutes

16.1 Governing laws and jurisdiction

This is subject to prevailing Indian Laws. Any dispute that may arise in connection with this shall be subject to the jurisdiction of the competent Courts of Mumbai.

16.2 Section 41 of the Insurance Act 1938, as amended from time to time

- 1. No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take out or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectus or tables of the insurer. Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a bona fide insurance agent employed by the insurer.
- 2. Any person making default in complying with the provisions of this section shall be liable for a penalty which may extend to ten lakh rupees.

16.3 Section 45 of the Insurance Act 1938, as amended from time to time

[A leaflet containing the simplified version of the provisions of Section 45 is enclosed as Annexure II for reference.]

16.4 Rule 13 of Ombudsman Rules, 2017

- 1. The Ombudsman may receive and consider complaints or disputes relating to:
- a) delay in settlement of claims, beyond the time specified in the regulations, framed under the Insurance Regulatory and Development Authority of India Act, 1999;
- b) any partial or total repudiation of claims by the life insurer, General insurer or the health insurer;
- c) disputes over premium paid or payable in terms of insurance policy;
- d) misrepresentation of policy terms and conditions at any time in the policy document or policy contract:

- e) legal construction of insurance policies in so far as the dispute relates to claim;
- f) policy servicing related grievances against insurers and their agents and intermediaries;
- g) issuance of life insurance policy, general insurance policy including health insurance policy which is not inconformity with the proposal form submitted by the proposer;
- h) non-issuance of insurance policy after receipt of premium in life insurance and general insurance including health insurance; and
- i) any other matter resulting from the violation of provisions of the Insurance Act, 1938 or the regulations, circulars, guidelines or instructions issued by the IRDAI from time to time or the terms and conditions of the policy contract, in so far as they relate to issues mentioned at clauses (a) to (f).
 - 2. The Ombudsman shall act as counsellor and mediator relating to matters specified in sub-rule (1) provided there is written consent of the parties to the dispute.
 - 3. The Ombudsman shall be precluded from handling any matter if he is an interested party or having conflict of interest.
 - 4. The Central Government or as the case may be, the IRDAI may, at any time refer any complaint or dispute relating to insurance matters specified in sub-rule (1), to the Insurance Ombudsman and such complaint or dispute shall be entertained by the Insurance Ombudsman and be dealt with as if it is a complaint made under Rule 14.

16.5 Rule 14 of Ombudsman Rules, 2017

- (1) Any person who has a grievance against an insurer, may himself or through his legal heirs, nominee or assignee, make a complaint in writing to the Insurance Ombudsman within whose territorial jurisdiction the branch or office of the insurer complained against or the residential address or place of residence of the complainant is located.
- (2) The complaint shall be in writing, duly signed by the complainant or through his legal heirs, nominee or assignee and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against whom the complaint is made, the facts giving rise to complaint, supported by documents, the nature and extent of the loss caused to the complainant and the relief sought from the Insurance Ombudsman.
- (3) No complaint to the Ombudsman shall lie unless
 - a) The complainant makes a written representation to the insurer named in the complaint and
 - a. Either the insurer had rejected the complaint; or
 - b. the complainant had not received any reply within a period of one month after the insurer received his representation; or
 - c. the complainant is not satisfied with the reply given to him by the insurer
 - b) the complaint is made within one year
 - a. after the order of the insurer rejecting the representation is received; or
 - b. after receipt of decision of the insurer which is not to the satisfaction of the complainant;
 - after expiry of a period of one month from the date of sending the written representation to the insurer if the insurer named fails to furnish reply to the complainant
- (4) The Ombudsman shall be empowered to condone the delay in such cases as he may consider necessary, after calling for objections of the insurer against the proposed condonation and after recording reasons for condoning the delay and in case the delay is condoned, the date of condonation of delay shall be deemed to be the date of filing of the complaint, for further proceedings under these rules.
- (5) No complaint before the Insurance Ombudsman shall be maintainable on the same subject matter on which proceedings are pending before or disposed of by any court or consumer forum or arbitrator.

Part G



16.6 Protection of Policyholders' Interests

The IRDAI (Protection of Policyholders' Interests) Regulations, 2017 is complimentary to any other regulations made by IRDAI, which, inter alia, provide for protection of the interests of the policyholders. The provisions of this regulation will be applicable and subject to the prevailing law, as amended from time to time.

We request you to read this policy booklet along with the policy schedule. If you find any errors, please return the policy for effecting corrections.

17 Annexure I

Section 39 - Nomination by policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act, 2015 dated 23.03.2015. The extant provisions in this regard are as follows:

- 01. The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
- 02. Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
- 03. Nomination can be made at any time before the maturity of the policy.
- 04. Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.
- 05. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
- 06. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
- 07. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
- 08. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
- 09. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
- 10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
- 11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
- 12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
- 13. Where the policyholder whose life is insured nominates his
 - a. parents or
 - b. spouse or
 - c. children or
 - d. spouse and children
 - e. or any of them

the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.

- 14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).
- 15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance policies maturing for payment after the commencement of Insurance Laws (Amendment) Act, 2015.
- 16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
- 17. The provisions of Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 applies or has at any time applied except where before or after Insurance Laws (Amendment) Act, 2015, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

[Disclaimer: This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act, 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details.]

18 Annexure II

Section 45 – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Act, 1938, as amended by Insurance Laws (Amendment) Act, 2015 dated 23.03.2015 are as follows:

- 01. No Policy of Life Insurance shall be called in question on any ground whatsoever after expiry of 3 yrs from
 - a. the date of issuance of policy or
 - b. the date of commencement of risk or
 - c. the date of revival of policy or
 - d. the date of rider to the policy

whichever is later.

- 02. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from
 - a. the date of issuance of policy or
 - b. the date of commencement of risk or
 - c. the date of revival of policy or
 - d. the date of rider to the policy

whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

- 03. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:
 - a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
 - b. The active concealment of a fact by the insured having knowledge or belief of the fact;
 - c. Any other act fitted to deceive; and
 - d. Any such act or omission as the law specifically declares to be fraudulent.
- 04. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.
- 05. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.
- 06. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.
- 07. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.

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- 08. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.
- 09. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer: This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act, 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details.]

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